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PART – II, SECTION 3, SUB-SECTION (i)

GOVERNMENT OF INDIA  
MINISTRY OF COMPANY AFFAIRS

Notification

New Delhi, dated the 09<sup>th</sup> January 2007.

G.S.R. 14 (E). – In exercise of the powers conferred by clauses (a) and (b) of sub-section (1) of section 642 read with sections 266A, 266B and 266E of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules to amend the Companies (Director Identification Number) Rules, 2006, namely: –

1. (1) These rules may be called the Companies (Director Identification Number) Amendment Rules, 2007.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the proviso to rule 4 of the Companies (Director Identification Number) Rules 2006, for the figures, letters and words “31<sup>st</sup> December 2006”, the figures, letters and words “31<sup>st</sup> March 2007” shall be substituted.

[F No 1/4/2006/CL.V]

Y. S. Malik,  
Joint Secretary.

Foot Note: - The principal rules were published in the Gazette of India vide number GSR 649(E), dated 19<sup>th</sup> October, 2006.